

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 433
Appeal No. 24/252/ND/2024

IN THE MATTER OF:

Income Tax officer	...	Applicant
Versus		
Registrar of Companies (Rave Beverages Pvt. Ltd.)	...	Respondent

Under Section 252.

Order delivered on 07.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/ I.T Department	:	Adv. Puneet Rai, Sr. Standing Counsel, Adv. Rishabh Nangia, Jr. Standing Counsel
For the Respondent	:	
For the RoC	:	Adv. Jyoti Khurana

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **02.07.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)